

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00289/2019

Dated Monday the 11th day of March Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

B. Vaidyanathan,
S/o. Balasubramanian,
No. 5/6, Ezhil Nagar,
II Street,
Gangadharapuram,
Aranthangi 614616.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Secretary,
Ministry of Communications & IT,
Department of Posts,
Dak Bhavan, Sansad Marg,
New Delhi 110001.

2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

3. The Postmaster,
Central Region (TN),
Trichy 620001.

4. The Superintendent of Post Offices,
Pudukkottai Division,
Pudukkottai 622001.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"1. To direct the respondents to count the period of year of vacancy 2002/2003 against which he was appointed as Postman and also to count the entire service rendered in GDS cadre along with regular service and thereby to treat his service under old pension scheme and to open GPF Account after closing CPF account also to,

2. direct the respondents to refund the amount to the applicant which were recovered from the applicant's pay and allowances towards new pension scheme and,

3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. It is alleged that the applicant had made a representation dt. 22.06.2018 regarding his grievance which is still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A4 representation dt. 22.06.2018 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

11.03.2019

SKSI

(R. Ramanujam)
Member(A)